

MR. SPEAKER: He is going to make a statement at 4 o'clock.

SHRI FRANK ANTHONY: So far as the Mandal Commission is concerned. I only wanted to say.....

MR. SPEAKER: That is over. We have gone to the other item.

SHRI FRANK ANTHONY: I had opposed it and Indira Gandhi had congratulated me for refusing to allow .....(Interruptions) She said that left to herself she would like the backwards to be taken out of the social vocabulary.....

MR. SPEAKER: We have gone to the other item.

13.11 hrs.

#### MATTERS UNDER RULE 377

[English]

- (i) **Need to keep in abeyance the implementation of interim-order of Cauvery Water Dispute Tribunal**

SHRIMATI BASAVA RAJESWARI (Ballary): The Cauvery Waters Dispute Tribunal has passed an interim order to let out 205 TMC ft. of Cauvery water every year to Tamilnadu. The area under irrigation in Karnataka itself is very less compared to Tamilnadu and Andhra Pradesh. If the above interim order is implemented, it would lessen the existing area under irrigation and the entire progress of Karnataka will be stopped. The ryots of Karnataka will be completely ruined. This order is unscientific and unreasonable. Already there is widespread discontent and protest against the interim order of the above Tribunal. I, therefore, urge upon the Government not to implement the above interim order and keep the interim order in abeyance and allow for bilateral settlement of the dispute.

[Translation]

- (ii) **Need to increase the amount of compensation payable to farmers of Barsingshar, Rajasthan, whose lands were acquired for lignite based thermal plant**

SHRI MANPHOOL SINGH (Bikaner): Mr. Speaker, Sir, the Government had sanctioned the proposal to set up a lignite based thermal plant in Basi Barsingshar and the former Prime Minister. Shri Rajiv Gandhi was scheduled to lay the foundation stone of the project in October 1989, but somehow it did not take place at that time.

The issue of payment of compensation to the farmers of Basi Barsingshar, for the land acquired from them has also become a burning problem, because the farmers are being paid a very meagre compensatory amount of Rs. 2500/- including interest for every bigha of land.

Basi Barsingshar village is located very close to Bikaner city and the lands of this village touch the outskirts of the city of Bikaner. Therefore, the market rate for this prime land is Rs. 10,000 to Rs. 15,000 per bigha. Secondly, the farmers of this village do not possess more than 10-15 bighas of land. Therefore, the compensation amount of Rs. 2500/- per bigha is too less, because the farmers who leave the village and purchase land in other areas would be left without any means of livelihood.

Therefore, the Government of India should review its decision on the amount of compensation.

- (iii) **Need to give clearance for setting up gas based power plants in Madhya Pradesh**

SHRI SARTAJ SINGH (Hoshangabad): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government to the fact that a partisan approach is being adopted